

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES-VI SECTION)**

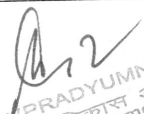
**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 03/85**  
**DATED 02.05.2019 held on 09.05.2019**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: [p.sahu@gov.in](mailto:p.sahu@gov.in)
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.03/85 dated 02.05.2019 of Norms Committee-VI for the year 2019-20 was held on 09.05.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

| Sl. No. | Name & Designation                                        | Department |
|---------|-----------------------------------------------------------|------------|
| 1       | Shri Shaish Kumar, Technical Expert<br>(Consultant)/Tech1 | DGFT       |
| 2       | Shri D.N. Mathur, Technical Expert<br>(Consultant)/Tech2  | DGFT       |
| 3       | Shri S.Kipgen, Deputy DGFT                                | DGFT       |
| 4       | Shri PradyumnaSahu, FTDO                                  | DGFT       |

  
प्रद्युम्न साहू/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार सहायिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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| <b>Case No.:</b> 10/22/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                              | <b>Party Name:</b> HANSRAJ EXPORTS | <b>Meet No/Date:</b> 3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00320/AM19/                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:18/24/040/00002/AM16/ | Lic.No/Date:1810004323<br>16.10.2015              |                 |
| <b>Decision :</b> NC considered the case as per agenda and noted that RA, Jammu vide email dated 28.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 10/85 dated 17.09.2015 and the cases has already been redeemed on 3.10.2016. The Committee therefore, decided to withdraw the case. |                                    |                                                   |                 |

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| <b>Case No.:</b> 11/22/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                               | <b>Party Name:</b> KASHMIR WALNUT OVERSEAS PVT LTD., | <b>Meet No/Date:</b> 3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00321/AM19/                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:18/24/040/00001/AM16/                   | Lic.No/Date:1810004324<br>16.10.2015              |                 |
| <b>Decision :</b> NC considered the case as per agenda and noted that RA, Jammu vide email dated 28.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 10/85 dated 17.09.2015 and the cases has already been redeemed on 11.04.2018. The Committee therefore, decided to withdraw the case. |                                                      |                                                   |                 |

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| <b>Case No.:</b> 8/5/85-ALC3/2018                                                                                                                                                                    | <b>Party Name:</b> GRIFFITH LABORATORIES PVT.LTD, | <b>Meet No/Date:</b> 3/85-ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00036/AM19/                                                                                                                                                                    | RLA File<br>:07/24/040/00284/AM16/                | Lic.No/Date:0710109123<br>03.12.2015              | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to request them to expedite their comments. |                                                   |                                                   |                          |
| The case stands deferred to 13.06.2019.                                                                                                                                                              |                                                   |                                                   |                          |

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| <b>Case No.:</b> 9/5/85-ALC3/2018                                                                                                                                                                    | <b>Party Name:</b> GRIFFITH LABORATORIES PVT.LTD, | <b>Meet No/Date:</b> 3/85-ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00037/AM19/                                                                                                                                                                    | RLA File<br>:07/24/040/00283/AM16/                | Lic.No/Date:0710109124<br>03.12.2015              | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to request them to expedite their comments. |                                                   |                                                   |                          |
| The case stands deferred to 13.06.2019.                                                                                                                                                              |                                                   |                                                   |                          |

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| <b>Case No.:</b> 16/22/85-ALC3/2018 | <b>Party Name:</b> KASHMIR WALNUTS | <b>Meet No/Date:</b> 3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00326/AM19/   | RLA File<br>:55/24/040/00001/AM16/ | Lic.No/Date:5510004326<br>06.01.2016              |                 |

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Foreign Trade Development Officer  
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उद्योग भवन, नई दिल्ली  
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**Decision :** NC considered the case as per agenda and noted that RA, Srinagar vide email dated 26.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 14/85 dated 17.12.2015 and the cases has already been redeemed on 30.08.2018. The Committee therefore, decided to withdraw the case.

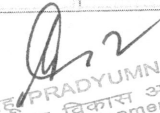
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| 6 | <b>Case No.:</b> 5/22/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                               | Party Name:VKC NUTS PVT LTD;       | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
|   | HQ File<br>:01/85/050/00315/AM19/                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:18/24/040/00003/AM16/ | Lic.No/Date:1810004325<br>08.01.2016      |                 |
|   | <b>Decision :</b> NC considered the case as per agenda and noted that RA, Jammu vide email dated 28.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 2/85 dated 30.04.2015 and the cases has already been redeemed on 15.06.2018. The Committee therefore, decided to withdraw the case. |                                    |                                           |                 |

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| Case No.:10/5/85-ALC3/2018                                                                                                                                                                         | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Approved |
| HQ File<br>:01/85/050/00038/AM19/                                                                                                                                                                  | RLA File<br>:10/24/040/00057/AM17/     | Lic.No/Date:1010059603<br>07.09.2016      |          |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing the following inputs; |                                        |                                           |          |
| Export Item                                                                                                                                                                                        |                                        |                                           |          |
| Oleoresin Marigold                                                                                                                                                                                 |                                        | 1.00 Kg.                                  |          |
| Import Item                                                                                                                                                                                        |                                        |                                           |          |
| Marigold Pellet (Containing 15% Oleoresin)                                                                                                                                                         |                                        | 6.667 Kg.                                 |          |
| RA may take subsequent consequential action accordingly.                                                                                                                                           |                                        |                                           |          |

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| 8 | <b>Case No.:</b> 6/22/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                | Party Name:AMAR SINGH & SONS,      | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
|   | HQ File<br>:01/85/050/00316/AM19/                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:18/24/040/00002/AM17/ | Lic.No/Date:1810004326<br>06.01.2017      |                 |
|   | <b>Decision :</b> NC considered the case as per agenda and noted that RA, Jammu vide email dated 28.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 11/85 dated 17.11.2016 and the cases has already been redeemed on 15.03.2019. The Committee therefore, decided to withdraw the case. |                                    |                                           |                 |

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| 9 | <b>Case No.:</b> 18/22/85-ALC3/2018 | Party Name:KASHMIR WALNUTS         | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
|   | HQ File<br>:01/85/050/00328/AM19/   | RLA File<br>:55/24/040/00001/AM17/ | Lic.No/Date:5510004329<br>08.02.2017      |                 |

  
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 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

**Decision :** NC considered the case as per agenda and noted that RA, Srinagar vide email dated 26.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 17/85 dated 30.03.2017. The Committee therefore, decided to withdraw the case.

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| 10                                                                                                                                                                                                                                                                                           | Case No.:14/22/85-ALC3/2018    | Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED, | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred       |
|                                                                                                                                                                                                                                                                                              | HQ File :01/85/050/00324/AM19/ | RLA File :21/24/040/00001/AM17/                 | Lic.No/Date:2110001172<br>27.02.2017      | Defer Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.06.2019. |                                |                                                 |                                           |                       |

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| 11                                                                                                                                                                                                                                                                                                                                                                                                    | Case No.:1/22/85-ALC3/2018     | Party Name:EARTH EXPO COMPANY   | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred       |
|                                                                                                                                                                                                                                                                                                                                                                                                       | HQ File :01/85/050/00311/AM19/ | RLA File :24/24/040/00035/AM17/ | Lic.No/Date:2410042165<br>27.03.2017      | Defer Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that information on status of the case and the hard copy of the application of the firm are awaited from RA, Rajkot. The Committee decided to send a reminder to the RA to expedite the information and send a hard copy of the application for consideration of the Norms Committee.<br><br>The case stands deferred to 13.06.2019. |                                |                                 |                                           |                       |

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| 12                                                                                                                                                                                                                                                                                                                                                                                | Case No.:4/22/85-ALC3/2018     | Party Name:AMAR SINGH & SONS,   | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/85/050/00314/AM19/ | RLA File :18/24/040/00004/AM17/ | Lic.No/Date:1810004328<br>27.04.2017      |          |
| <b>Decision :</b> NC considered the case as per agenda and noted that RA, Jammu vide email dated 28.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 17/85 dated 30.03.2017 and the cases has already been redeemed on 25.04.2019. The Committee therefore, decided to withdraw the case. |                                |                                 |                                           |          |

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| 13                                                                                                                                                                                                                                                                                                                                                                      | Case No.:17/22/85-ALC3/2018    | Party Name:KASHMIR WALNUTS      | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                         | HQ File :01/85/050/00327/AM19/ | RLA File :55/24/040/00001/AM18/ | Lic.No/Date:5510004330<br>04.07.2017      |          |
| <b>Decision :</b> NC considered the case as per agenda and noted that RA, Srinagar vide email dated 26.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 10/85 dated 09.03.2018. The RA has also informed that the firm has surrendered the AA. The Committee therefore, decided |                                |                                 |                                           |          |

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Foreign Trade Development Officer  
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Directorate General of Foreign Trade  
आर्थिक विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



to withdraw the case.

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| 14 | <b>Case No.:9/22/85-ALC3/2018</b>                                                                                                                                                                                                                                                                                          | Party Name:KASHMIR WALNUT OVERSEAS PVT LTD | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
|    | HQ File<br>:01/85/050/00319/AM19/                                                                                                                                                                                                                                                                                          | RLA File<br>:18/24/040/00001/AM18/         | Lic.No/Date:1810004329<br>10.10.2017      |                 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that RA, Jammu vide email dated 28.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 4/85 dated 28.09.2017. The Committee therefore, decided to withdraw the case. |                                            |                                           |                 |

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| <b>Case No.:</b> 3/8/85-ALC3/2017                                                                                                                                                    | Party Name:MADHU JAYANTI INTERNATIONAL LTD., | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00101/AM18/                                                                                                                                                    | RLA File<br>:32/24/040/00037/AM18/           | Lic.No/Date:3210078336<br>12.12.2017      |                 |
| <b>Decision :</b> NC considered the case as per agenda and based on the technical comments of Tech.2 the Committee decided to fix the norms of the AA allowing the following inputs; |                                              |                                           |                 |
| 15 <b>Export Item</b>                                                                                                                                                                |                                              |                                           |                 |
| Rooibos With flavor                                                                                                                                                                  |                                              | 8737.00 Kg.                               |                 |
| (Rooibos with flavor of same Rooibos grade as imported Fermented Rooibos)                                                                                                            |                                              |                                           |                 |
| <b>Import Item</b>                                                                                                                                                                   |                                              |                                           |                 |
| Fermented Rooibos                                                                                                                                                                    |                                              | 8825.00 Kg.                               |                 |
| RA may take subsequent consequential action accordingly.                                                                                                                             |                                              |                                           |                 |

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| 16 | <b>Case No.:16/10/85-ALC3/2017</b>                                                                                                                                                                   | Party Name:LEELA DISTILLERIES PRIVATE LIMITED | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
|    | HQ File<br>:01/85/050/00137/AM18/                                                                                                                                                                    | RLA File<br>:25/24/040/00009/AM18/            | Lic.No/Date:2510004912<br>23.01.2018      | Defer<br>Date:13.06.2019 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to request them to expedite their comments. |                                               |                                           |                          |
|    | The case stands deferred to 13.06.2019.                                                                                                                                                              |                                               |                                           |                          |

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| 17 | <b>Case No.:13/2/85-ALC3/2018</b>                                                                                                                                                                                                                                                               | Party Name:BAWA FISHMEAL & OIL CO  | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
|    | HQ File<br>:01/85/050/00022/AM19/                                                                                                                                                                                                                                                               | RLA File<br>:07/24/040/00260/AM18/ | Lic.No/Date:0710112805<br>09.02.2018      |                 |
|    | <b>Decision :</b> NC considered the case as per agenda. Considering the flow chart provided by the firm and taking cue from fixation of norms on similar items of other firms (M/s Janatha Fish Meal and Oil Products), the Committee decided to fix the norms of the AA allowing the following |                                    |                                           |                 |

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Foreign Trade Development Officer  
विदेश व्यापार मन्त्रालय  
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Udyog Bhawan, New Delhi

|                                                                                    |             |
|------------------------------------------------------------------------------------|-------------|
| inputs;                                                                            |             |
| Export Item                                                                        |             |
| Finished Fish Meal (Pulversied & Sieved)- Powder form- unfit for human consumption | 4672.897 MT |
| Import Item                                                                        |             |
| Fish Meal, Semi Finished                                                           | 4859.812 MT |
| RA may take subsequent consequential action accordingly.                           |             |

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| Case No.:10/2/85-ALC3/2018        | Party Name:DRYTECH PROCESSES (I)PVT.LTD;                                                                                                                                                                                                            | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
| HQ File<br>:01/85/050/00019/AM19/ | RLA File<br>:03/94/040/00950/AM18/                                                                                                                                                                                                                  | Lic.No/Date:0310819595<br>07.03.2018      | Defer<br>Date:13.06.2019 |
| 18                                | <b>Decision :</b> NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to request them to expedite their comments.<br><br>The case stands deferred to 13.06.2019. |                                           |                          |

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| Case No.:15/22/85-ALC3/2018       | Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,                                                                                                                                                                                                                                              | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
| HQ File<br>:01/85/050/00325/AM19/ | RLA File<br>:21/24/040/00001/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:2110001174<br>11.05.2018      | Defer<br>Date:13.06.2019 |
| 19                                | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.06.2019. |                                           |                          |

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| Case No.:15/11/85-ALC3/2018       | Party Name:ZF LIFE CARE INDUSTRIES PRIVATE LIMITED                                                                                                                                                                                                                                                                                                                                                                 | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Rejected |
| HQ File<br>:01/85/050/00083/AM19/ | RLA File<br>:10/24/040/00011/AM19/                                                                                                                                                                                                                                                                                                                                                                                 | Lic.No/Date:1010059966<br>06.06.2018      |          |
| 20                                | <b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued DL on 30.01.2019 followed by reminder on 12.03.2019 in which the reply has not yet been received. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case.<br><br>RA may take subsequent consequential action accordingly. |                                           |          |

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| Case No.:12/11/85-ALC3/2018 | Party Name:OMSONS MARKETING PVT.LTD. | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred |
| HQ File                     | RLA File                             | Lic.No/Date:0510406791                    | Defer           |

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 Udyog Bhawan, New Delhi

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| :01/85/050/00080/AM19/                                                                                                                                                                               | :05/24/040/00118/AM19/ | 08.06.2018 | Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to request them to expedite their comments. |                        |            |                 |
| The case stands deferred to 13.06.2019.                                                                                                                                                              |                        |            |                 |

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| <b>Case No.:</b> 7/22/85-ALC3/2018 | Party Name:KARAMHANS FOODS PVT.LTD.                                                                                                                                                                                                                                                                                        | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00317/AM19/  | RLA File<br>:18/24/040/00003/AM18/                                                                                                                                                                                                                                                                                         | Lic.No/Date:1810004332<br>14.06.2018      |                 |
| 22                                 | <b>Decision :</b> NC considered the case as per agenda and noted that RA, Jammu vide email dated 28.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 2/19 dated 23.05.2018. The Committee therefore, decided to withdraw the case. |                                           |                 |

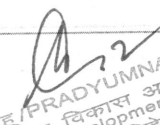
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| <b>Case No.:</b> 8/22/85-ALC3/2018 | Party Name:VKC NUTS PVT LTD;                                                                                                                                                                                                                                                                                               | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00318/AM19/  | RLA File<br>:18/24/040/00002/AM18/                                                                                                                                                                                                                                                                                         | Lic.No/Date:1810004333<br>14.06.2018      |                 |
| 23                                 | <b>Decision :</b> NC considered the case as per agenda and noted that RA, Jammu vide email dated 28.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 2/19 dated 23.05.2018. The Committee therefore, decided to withdraw the case. |                                           |                 |

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| <b>Case No.:</b> 10/11/85-ALC3/2018     | Party Name:INDIA FOOD EXPORTS                                                                                                                                                                        | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00078/AM19/       | RLA File<br>:53/24/040/00001/AM19/                                                                                                                                                                   | Lic.No/Date:5310019757<br>18.06.2018      | Defer<br>Date:13.06.2019 |
| 24                                      | <b>Decision :</b> NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to request them to expedite their comments. |                                           |                          |
| The case stands deferred to 13.06.2019. |                                                                                                                                                                                                      |                                           |                          |

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| <b>Case No.:</b> 30/11/85-ALC3/2018 | Party Name:PARAYIL EXPORTS         | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00098/AM19/   | RLA File<br>:10/24/040/00015/AM19/ | Lic.No/Date:1010059976<br>25.06.2018      | Defer<br>Date:13.06.2019 |

25 **Decision :** NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to request them to expedite their comments.

The case stands deferred to 13.06.2019.

  
 प्रद्युम्न साहू/PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
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 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

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| 26                                                                                                                                                                                                                                                                                       | Case No.:45/11/85-ALC3/2018       | Party Name:TTK HEALTHCARE LIMITED  | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                          | HQ File<br>:01/85/050/00113/AM19/ | RLA File<br>:07/24/040/00085/AM19/ | Lic.No/Date:0710113533<br>04.07.2018      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 12.03.2019 followed by a reminder on 01.05.2019 and their reply is awaited. The Committee decided to wait for the reply of the firm.<br><br>The case stands deferred to 13.06.2019. |                                   |                                    |                                           |                          |

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| 27                                                                                                                                                                                                                                                  | Case No.:24/11/85-ALC3/2018       | Party Name:VENKATESH FOOD INDUSTRIES | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
|                                                                                                                                                                                                                                                     | HQ File<br>:01/85/050/00092/AM19/ | RLA File<br>:05/24/040/00206/AM19/   | Lic.No/Date:0510407111<br>06.07.2018      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to request them to expedite their comments.<br><br>The case stands deferred to 13.06.2019. |                                   |                                      |                                           |                          |

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| 28                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Case No.:38/11/85-ALC3/2018       | Party Name:M & B ENGINEERING LIMITED | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/85/050/00106/AM19/ | RLA File<br>:08/24/040/00101/AM19/   | Lic.No/Date:0810143055<br>19.07.2018      |          |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs;<br><br>Export Item<br>Pre Engineering Steel Building Width 65 Mtrs. X Length 125 Mtrs. X Heights 40 Mtrs. Maximum 3137.00 MT<br><br>Import Item<br>HR Non Alloy Steel Plates of Rel. Grade and Thickness 1.01 MT/MT content in export<br>HR Non Alloy Steel Sheets of Rel. Grade and Thickness 1.01 MT/MT content in export<br><br>RA may take subsequent consequential action accordingly. |                                   |                                      |                                           |          |

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| 29                                                                                           | Case No.:39/11/85-ALC3/2018       | Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Rejected |
|                                                                                              | HQ File<br>:01/85/050/00107/AM19/ | RLA File<br>:08/24/040/00120/AM19/          | Lic.No/Date:0810143066<br>20.07.2018      |          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued DL |                                   |                                             |                                           |          |

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Directorate General of Foreign Trade  
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उद्योग भवन, नई दिल्ली  
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on 27.12.2018 followed by reminder on 30.01.2019 in which the reply has not yet been received. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case.

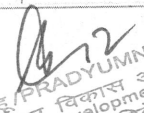
RA may take subsequent consequential action accordingly.

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| <b>Case No.:</b> 2/22/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:ADANI FOOD PRODUCTS PVT. LTD. | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00312/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:24/24/040/00023/AM19/       | Lic.No/Date:2410042481<br>03.08.2018      | Defer<br>Date:13.06.2019 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Rajkot and the Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.</p> <p>30 The Committee also noted that the export product is ETO treated and decided to seek following information from the firm;</p> <p style="text-align: center;">“Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.”</p> <p>The case stands deferred to 13.06.2019.</p> |                                          |                                           |                          |

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| <b>Case No.:</b> 40/11/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:NATURAL HERBS & FORMULATIONS | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Rejected</b> |
| HQ File<br>:01/85/050/00108/AM19/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:61/24/040/00007/AM19/      | Lic.No/Date:6110001533<br>06.08.2018      |                 |
| <p>31 <b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued DL on 14.12.2018 followed by reminder on 30.01.2019 in which the reply has not yet been received. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case.</p> <p>RA may take subsequent consequential action accordingly.</p> |                                         |                                           |                 |

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| <b>Case No.:</b> 29/22/85-ALC3/2018                                                                                                                                                                                                                                                                                               | Party Name:FEATHERLITE OFFICE SYSTEMS PVT. LTD. | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00339/AM19/                                                                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00217/AM19/              | Lic.No/Date:0710114374<br>04.01.2019      | Defer<br>Date:13.06.2019 |
| <p>32 <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.</p> <p>The case stands deferred to 13.06.2019.</p> |                                                 |                                           |                          |

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| 33 <b>Case No.:</b> 3/22/85-ALC3/2018 | Party Name:ADANI FOOD PRODUCTS PVT. LTD. | Meet No/Date:3/85-ALC3/2019 | <b>Status:</b> Deferred |
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 प्रद्युम्न साहू / PRADYUMNA SAHU  
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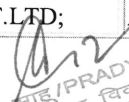
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|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                    | 02.05.2019                           |                          |
| HQ File<br>:01/85/050/00313/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:24/24/040/00050/AM19/ | Lic.No/Date:2410042627<br>11.01.2019 | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Rajkot and the Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The Committee also noted that the export product is ETO treated and decided to seek following information from the firm; <p style="text-align: center;">“Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.”</p> <p>The case stands deferred to 13.06.2019.</p> |                                    |                                      |                          |

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|                                                                                                                                                                                                                                                                                                                                | <b>Case No.:19/22/85-ALC3/2018</b> | Party Name:KASHMIR<br>WALNUTS      | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| 34                                                                                                                                                                                                                                                                                                                             | HQ File<br>:01/85/050/00329/AM19/  | RLA File<br>:55/24/040/00001/AM19/ | Lic.No/Date:5510004331<br>22.01.2019          |                 |
| <b>Decision :</b> NC considered the case as per agenda and noted that RA, Srinagar vide email dated 26.04.2019 has informed that the AA has been issued to the firm on the basis of the prior fixation of norms under Para 4.06 of HBP in M.No. 10/85 dated 10.01.2019. The Committee therefore, decided to withdraw the case. |                                    |                                    |                                               |                 |

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|                                                                                                                                                                                                                                                                                 | <b>Case No.:24/22/85-ALC3/2018</b> | Party Name:DRYTECH<br>PROCESSES (I)PVT.LTD; | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| 35                                                                                                                                                                                                                                                                              | HQ File<br>:01/85/050/00334/AM19/  | RLA File<br>:03/94/040/00839/AM19/          | Lic.No/Date:0310827290<br>26.02.2019          |                 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case. |                                    |                                             |                                               |                 |

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|                                                                                                                                                                                                                                                                                 | <b>Case No.:25/22/85-ALC3/2018</b> | Party Name:DRYTECH<br>PROCESSES (I)PVT.LTD; | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| 36                                                                                                                                                                                                                                                                              | HQ File<br>:01/85/050/00335/AM19/  | RLA File<br>:03/94/040/00841/AM19/          | Lic.No/Date:0310827291<br>26.02.2019          |                 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case. |                                    |                                             |                                               |                 |

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| 37 | <b>Case No.:26/22/85-ALC3/2018</b> | Party Name:DRYTECH<br>PROCESSES (I)PVT.LTD; | Meet No/Date:3/85-<br>ALC3/2019 | <b>Approved</b> |
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 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



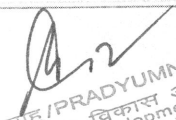
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|                                                                                                                                                                                                                                                                                 |                                    | 02.05.2019                           |  |
| HQ File<br>:01/85/050/00336/AM19/                                                                                                                                                                                                                                               | RLA File<br>:03/94/040/00857/AM19/ | Lic.No/Date:0310827292<br>26.02.2019 |  |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case. |                                    |                                      |  |

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| <b>Case No.:</b> 27/22/85-<br>ALC3/2018 | Party Name:GELTEC<br>PRIVATE LIMITED                                                                                                                                                                                                                                                                                 | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00337/AM19/       | RLA File<br>:03/94/040/01018/AM19/                                                                                                                                                                                                                                                                                   | Lic.No/Date:0310827314<br>26.02.2019          | Defer<br>Date:13.06.2019 |
| 38                                      | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Mumbai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                               |                          |

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| <b>Case No.:</b> 21/22/85-<br>ALC3/2018 | Party Name:TTK<br>HEALTHCARE LIMITED                                                                                                                                                                                                                                                                                    | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00331/AM19/       | RLA File<br>:07/24/040/00275/AM19/                                                                                                                                                                                                                                                                                      | Lic.No/Date:0710114593<br>27.02.2019          | Defer<br>Date:13.06.2019 |
| 39                                      | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                               |                          |

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| <b>Case No.:</b> 28/22/85-<br>ALC3/2018 | Party Name:GELTEC<br>PRIVATE LIMITED                                                                                                                                                                                                                                                                                 | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00338/AM19/       | RLA File<br>:03/94/040/01020/AM19/                                                                                                                                                                                                                                                                                   | Lic.No/Date:0310827388<br>28.02.2019          | Defer<br>Date:13.06.2019 |
| 40                                      | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Mumbai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                               |                          |

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| <b>Case No.:</b> 23/22/85-<br>ALC3/2018                                                                                                                                             | Party Name:LATYIAL<br>HANDICRAFTS PVT.LTD. | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>               |
| 41                                                                                                                                                                                  | HQ File<br>:01/85/050/00333/AM19/          | RLA File<br>:13/24/040/00130/AM19/            | Lic.No/Date:1310049220<br>28.02.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Jaipur. The Committee decided |                                            |                                               |                                      |

  
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 Directorate General of Foreign Trade  
 बालिप्य भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 13.06.2019.

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| 42                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 22/22/85-<br>ALC3/2018 | Party<br>Name:VIJAYAKRISHNA<br>SPICES PVT. LTD. | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
|                                                                                                                                                                                                                                                                          | HQ File<br>:01/85/050/00332/AM19/       | RLA File<br>:09/24/040/00589/AM19/              | Lic.No/Date:0910067232<br>28.02.2019          | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. |                                         |                                                 |                                               |                          |
| The case stands deferred to 13.06.2019.                                                                                                                                                                                                                                  |                                         |                                                 |                                               |                          |

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| 43                                                                                                                                                                                                                                                                   | <b>Case No.:</b> 15/3/85-<br>ALC3/2019 | Party Name:ACCELERATED<br>FREEZE DRYING CO. LTD. | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
|                                                                                                                                                                                                                                                                      | HQ File<br>:01/85/050/00353/AM19/      | RLA File<br>:10/24/040/00106/AM19/               | Lic.No/Date:1010060155<br>22.03.2019          | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Cochi. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. |                                        |                                                  |                                               |                          |
| The case stands deferred to 13.06.2019.                                                                                                                                                                                                                              |                                        |                                                  |                                               |                          |

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| 44                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 16/3/85-<br>ALC3/2019 | Party Name:HERBOCHEM               | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
|                                                                                                                                                                                                                                                                          | HQ File<br>:01/85/050/00354/AM19/      | RLA File<br>:09/24/040/00613/AM19/ | Lic.No/Date:0910067317<br>22.03.2019          | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. |                                        |                                    |                                               |                          |
| The case stands deferred to 13.06.2019.                                                                                                                                                                                                                                  |                                        |                                    |                                               |                          |

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| 45                                                                                                                                                                                                                                                                     | <b>Case No.:</b> 17/3/85-<br>ALC3/2019 | Party Name:UMA PLASTICS<br>LIMITED | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
|                                                                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00355/AM19/      | RLA File<br>:02/24/040/00185/AM19/ | Lic.No/Date:0210209071<br>25.03.2019          | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Kolkata. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. |                                        |                                    |                                               |                          |
| The case stands deferred to 13.06.2019.                                                                                                                                                                                                                                |                                        |                                    |                                               |                          |

प्रद्युम्न साहू/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

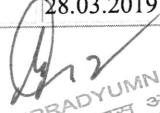
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| 46                                                                                                                                                                                                                                                                                                                  | <b>Case No.:</b> 19/3/85-ALC3/2019 | Party Name:FASHION ACCESSORIES     | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/85/050/00357/AM19/  | RLA File<br>:05/23/040/00559/AM19/ | Lic.No/Date:0510410041<br>26.03.2019      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA Delhi. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                    |                                    |                                           |                          |

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| 47                                                                                                                                                                                                                                                                                                                  | <b>Case No.:</b> 18/3/85-ALC3/2019 | Party Name:SARITA HANDA EXPORTS PVT LTD | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/85/050/00356/AM19/  | RLA File<br>:05/24/040/00720/AM19/      | Lic.No/Date:0510410047<br>26.03.2019      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA Delhi. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                    |                                         |                                           |                          |

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| 48                                                                                                                                                                                                                                                                                                                      | <b>Case No.:</b> 20/3/85-ALC3/2019 | Party Name:RAVI FOODS P.LTD.,      | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/85/050/00358/AM19/  | RLA File<br>:09/24/040/00636/AM19/ | Lic.No/Date:0910067330<br>28.03.2019      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                    |                                    |                                           |                          |

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| 49                                                                                                                                                                                                                                                                                                                      | <b>Case No.:</b> 21/3/85-ALC3/2019 | Party Name:RAVI FOODS P.LTD.,      | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/85/050/00359/AM19/  | RLA File<br>:09/24/040/00637/AM19/ | Lic.No/Date:0910067331<br>28.03.2019      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                    |                                    |                                           |                          |

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| 50 | <b>Case No.:</b> 22/3/85-ALC3/2019 | Party Name:RAVI FOODS P.LTD.,      | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
|    | HQ File<br>:01/85/050/00360/AM19/  | RLA File<br>:09/24/040/00108/AM19/ | Lic.No/Date:0910067332<br>28.03.2019      | Defer<br>Date:13.06.2019 |

  
प्रद्युम्न साहू/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
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विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Union Bhawan, New Delhi

**Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 13.06.2019.

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| 51                                                                                                                                                                                                                                                                                                                      | Case No.:23/3/85-ALC3/2019        | Party Name:RAVI FOODS P.LTD.,      | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/85/050/00361/AM19/ | RLA File<br>:09/24/040/00481/AM19/ | Lic.No/Date:0910067333<br>28.03.2019      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                   |                                    |                                           |                          |

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| 52                                                                                                                                                                                                                                                                                                                      | Case No.:24/3/85-ALC3/2019        | Party Name:RAVI FOODS P.LTD.,      | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/85/050/00362/AM19/ | RLA File<br>:09/24/040/00480/AM19/ | Lic.No/Date:0910067334<br>28.03.2019      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                   |                                    |                                           |                          |

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| 53                                                                                                                                                                                                                                                                                                                      | Case No.:4/3/85-ALC3/2019         | Party Name:FEATHERLITE PRODUCTS PVT. LTD. | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/85/050/00004/AM20/ | RLA File<br>:07/24/040/00290/AM19/        | Lic.No/Date:0710114727<br>29.03.2019      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                   |                                           |                                           |                          |

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| 54                                                                                                                                                                                                                                                                   | Case No.:3/3/85-ALC3/2019         | Party Name:ISHI MARINE TECHNOLOGIES | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
|                                                                                                                                                                                                                                                                      | HQ File<br>:01/85/050/00003/AM20/ | RLA File<br>:52/24/040/00100/AM19/  | Lic.No/Date:5210043014<br>29.03.2019      | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Surat. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. |                                   |                                     |                                           |                          |

प्रद्युम्न साहू / PRADYUMNA SAHU  
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Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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| The case stands deferred to 13.06.2019. |
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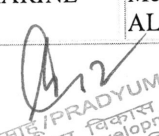
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| <b>Case No.:1/3/85-ALC3/2019</b>  | Party Name:THE ANANDA-BAG TEA CO. LTD.                                                                                                                                                                                                                                                                                | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00001/AM20/ | RLA File<br>:02/24/040/00193/AM19/                                                                                                                                                                                                                                                                                    | Lic.No/Date:0210209079<br>29.03.2019      | Defer<br>Date:13.06.2019 |
| 55                                | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Kolkata. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                           |                          |

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| <b>Case No.:2/3/85-ALC3/2019</b>  | Party Name:THE RAJLAKSHMI COTTON MILLS P. LTD.                                                                                                                                                                                                                                                                        | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00002/AM20/ | RLA File<br>:02/24/040/00194/AM19/                                                                                                                                                                                                                                                                                    | Lic.No/Date:0210209080<br>29.03.2019      | Defer<br>Date:13.06.2019 |
| 56                                | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Kolkata. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                           |                          |

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| <b>Case No.:5/3/85-ALC3/2019</b>  | Party Name:PARAKH FOODS AND OILS LIMITED                                                                                                                                                                                                                                                                           | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00005/AM20/ | RLA File<br>:31/83/040/00116/AM19/                                                                                                                                                                                                                                                                                 | Lic.No/Date:3110067357<br>01.04.2019      | Defer<br>Date:13.06.2019 |
| 57                                | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Pune. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                           |                          |

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| <b>Case No.:6/3/85-ALC3/2019</b>  | Party Name:PLR FOODS PRIVATE LIMITED                                                                                                                                                                                                                                                                                    | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00006/AM20/ | RLA File<br>:66/24/040/00001/AM20/                                                                                                                                                                                                                                                                                      | Lic.No/Date:6610000026<br>04.04.2019      | Defer<br>Date:13.06.2019 |
| 58                                | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Vijaywada. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                           |                          |

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| 59 | <b>Case No.:8/3/85-ALC3/2019</b> | Party Name:ISHI MARINE TECHNOLOGIES | Meet No/Date:3/85-ALC3/2019 | <b>Status:Deferred</b> |
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 प्रद्युम्न साहू / PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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| HQ File<br>:01/85/050/00008/AM20/                                                                                                                                                                                                                                                                                   | RLA File<br>:52/24/040/00002/AM20/ | Lic.No/Date:5210043026<br>08.04.2019 | Defer<br>Date:13.06.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Surat. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                    |                                      |                          |

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| <b>Case No.:7/3/85-ALC3/2019</b>  | Party Name:REYNOLDS<br>PENS INDIA P LTD                                                                                                                                                                                                                                                                               | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00007/AM20/ | RLA File<br>:04/24/040/00297/AM19/                                                                                                                                                                                                                                                                                    | Lic.No/Date:0410165426<br>08.04.2019          | Defer<br>Date:13.06.2019 |
| 60                                | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Chennai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                               |                          |

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| <b>Case No.:9/3/85-ALC3/2019</b>  | Party Name:AMOL<br>PHARMACEUTICALS PVT.<br>LTD.                                                                                                                                                                                                                                                                      | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00009/AM20/ | RLA File<br>:13/24/040/00140/AM20/                                                                                                                                                                                                                                                                                   | Lic.No/Date:1310049257<br>12.04.2019          | Defer<br>Date:13.06.2019 |
| 61                                | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Jaipur. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                               |                          |

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| <b>Case No.:10/3/85-ALC3/2019</b> | Party Name:IWI<br>STATIONERY PVT.LTD.                                                                                                                                                                                                                                                                                | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00010/AM20/ | RLA File<br>:03/94/040/00010/AM20/                                                                                                                                                                                                                                                                                   | Lic.No/Date:0310828320<br>12.04.2019          | Defer<br>Date:13.06.2019 |
| 62                                | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Mumbai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.<br><br>The case stands deferred to 13.06.2019. |                                               |                          |

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| <b>Case No.:14/3/85-ALC3/2019</b> | Party Name:A.V.THOMAS &<br>CO. LTD                                                         | Meet No/Date:3/85-<br>ALC3/2019<br>02.05.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00014/AM20/ | RLA File<br>:10/24/040/00003/AM20/                                                         | Lic.No/Date:1010060167<br>16.04.2019          | Defer<br>Date:13.06.2019 |
| 63                                | <b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the |                                               |                          |

प्रद्युम्न साहू / PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
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विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/ Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



application of the firm has not yet been received from RA, Cochi. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 13.06.2019.

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| <b>Case No.:</b> 13/3/85-ALC3/2019                                                                                                                                                                                                                                                                                             | Party Name:GRIFFITH FOODS PRIVATE LIMITED | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00013/AM20/                                                                                                                                                                                                                                                                                              | RLA File<br>:07/24/040/00296/AM19/        | Lic.No/Date:0710114786<br>16.04.2019      | Defer<br>Date:13.06.2019 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.</p> <p>The case stands deferred to 13.06.2019.</p> |                                           |                                           |                          |

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| <b>Case No.:</b> 11/3/85-ALC3/2019                                                                                                                                                                                                                                                     | Party Name:JANATHA FISH MEAL & OIL PRODUCTS | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00011/AM20/                                                                                                                                                                                                                                                      | RLA File<br>:07/24/040/00101/AM19/          | Lic.No/Date:0710114781<br>16.04.2019      |                 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.</p> |                                             |                                           |                 |

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| <b>Case No.:</b> 12/3/85-ALC3/2019                                                                                                                                                                                                                                                     | Party Name:JANATHA FISH MEAL & OIL PRODUCTS | Meet No/Date:3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00012/AM20/                                                                                                                                                                                                                                                      | RLA File<br>:07/24/040/00154/AM19/          | Lic.No/Date:0710114782<br>16.04.2019      |                 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.</p> |                                             |                                           |                 |

### MANUAL CASES

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| <b>Case No.</b> M-17                                                                                                                                         | Party Name:M/s. National Industrial Corporation. | Meet No/Date: 3/85-ALC3/2019<br>02.05.2019        | <b>Status:</b> Deferred  |
| HQ File :<br>01/85/50/00034/AM13/D<br>ES.VI                                                                                                                  | RLA File :<br>05/24/040/00484/AM<br>12           | Lic.No/Ecom No.<br>0510321946<br>dated 10.04.2012 | Defer<br>Date:13.06.2019 |
| <p><b>Subject:</b> Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".</p> |                                                  |                                                   |                          |

प्रद्युम्न साहू/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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|  | <p><b>Decision:</b> NC considered the case as per agenda and noted that the firm had to submit information on all the pending five applications alongwith COA, Shipping bill from both the production units as well as Industrial License for further consideration and fixation of norms by the Norms Committee. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish information within 15days failing which decision will be taken exparte.</p> <p>The case stands deferred to 13.06.2019.</p> |  |  |  |
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| M18 | Case No. M-18                                                                                                                                                                                                                                                                                                                                      | M/s Cargil India Private Limited | Meet No/Date:<br>3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
|     | HQ File :<br>01/85/171/00064/AM19/D<br>ES.VI                                                                                                                                                                                                                                                                                                       | RLA File :                       | Lic.No/Ecom NO.<br>Date:                      | Defer<br>Date:13.06.2019 |
|     | <p><b>Subject:</b> Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Envirotemp FR3 Fluid (Natural Esters for Transformers and similar Electrical equipment" against Import of "Crude Soyabean Oil".</p>                                                               |                                  |                                               |                          |
|     | <p><b>Decision:</b> NC considered the case as per agenda and noted that the firm was issued DL on 1.5.2019. The firm vide email has informed that they are collating information and will furnish the same shortly. The Committee decided to send a reminder to the firm to expedite the reply.</p> <p>The case stands deferred to 13.06.2019.</p> |                                  |                                               |                          |

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| M19 | Case No. M-19                                                                                                                                                                                                                                                                                                                | M/s Cargil India Private Limited | Meet No/Date:<br>3/85-ALC3/2019<br>02.05.2019 | Status:Deferred          |
|     | HQ File :<br>01/85/171/00065/AM19/D<br>ES.VI                                                                                                                                                                                                                                                                                 | RLA File :                       | Lic.No/Ecom NO.<br>Date:                      | Defer<br>Date:13.06.2019 |
|     | <p><b>Subject:</b> Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Refined Palm Oil (Edible Grade ) FFA Basis Average 4.5%" against Import of "Crude Palm Oil- FFA Content, Phosphoric Acid (80%), Citric Acid (98%) and Bleaching Earth".</p> |                                  |                                               |                          |
|     | <p><b>Decision:</b>NC considered the case as per agenda and noted that the firm was issued DL on 1.5.2019. The firm vide email has informed that they are collating information and will furnish the same shortly. The Committee decided to send a reminder to the firm to expedite the reply.</p>                           |                                  |                                               |                          |

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|  | The case stands deferred to 13.06.2019. |
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| M20 | <b>Case No. M-20</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | M/s Jindal Cocoa Pvt. Ltd. | Meet No/Date:<br>3/85-ALC3/2019<br>02.05.2019 | <b>Approved</b> |
|     | HQ File :<br>01/85/171/00077/AM19/D<br>ES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :                 | Lic.No/Ecom NO.<br>Date:                      |                 |
|     | <b>Subject:</b> Standardisation of SION for export of Cocoa Butter against import of Cocoa Beans.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                            |                                               |                 |
|     | <p><b>Decision:</b> NC considered the case as per agenda and noted that the firm has informed that the name of their company M/s Jindal Drugs Pvt. Ltd. (Cocoa Division) has been changed in the name of M/s VJ Jindal Cocoa Pvt. Ltd. The firm has also produced documents issued by Government of Jammu and Kashmir, Office of the General Manager, District Industries Centre, Office of the Assistant Commissioner, Central Excise &amp; GST Division in support of the Change of the name of the Jindal Drugs Pvt. Ltd. (Cocoa Division) to M/s VJ Jindal Cocoa Pvt. Ltd. The data submitted by the firm duly certified by the CA shows that the firm's export of Cocoa Butter during the last three years is more than 90% of the total export of the country.</p> <p>ii) The firm's export product is Cocoa Butter against import of Cocoa Beans. On the basis of the technical comments, the Norms Committee has been fixing adhoc norms on all Para 4.07 applications of the firm for import of 2.58 Kgs. of "Cocoa Beans" for export of 1.00 Kg of "Cocoa Butter".</p> <p>iii) Firm's request is for notification of SION for import of 2.58 Kgs. of "Cocoa Beans" for export of 1.00 Kg of "Cocoa Butter".</p> <p>iv) The Norms Committee on detailed deliberation and keeping all facts provided by the firm and the previous history of norms fixation, decided to recommend standardization of SION for import of 2.58 Kgs. of "Cocoa Beans" for export of 1.00 Kg of "Cocoa Butter" to DG.</p> |                            |                                               |                 |

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| M21 | <b>Case No. M-21</b>                                                                    | M/s Premier Global Corporate Solutions Pvt. Ltd. | Meet No/Date: 3/85-ALC3/2019<br>02.05.2019        | <b>Approved</b> |
|     | HQ File :<br>01/85/171/00086/AM19/D<br>ES.VI                                            | RLA File :                                       | Lic.No/Ecom NO.<br>0710111709 dated<br>05.06.2017 |                 |
|     | <b>Subject:</b> Request for re-consideration of decision of M. No. 16 dated 27.12.2018. |                                                  |                                                   |                 |

  
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 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

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| <b>Decision:</b> NC considered the case as per Agenda. Based on the information submitted by the firm that the blending proportion of D-Glucosamine Hydrochloride & Ascorbic Acid is 10%: 90%: ratio in the export product, the Norms Committee decided to fix the norms of the above mentioned AA allowing the following items; |           |
| Export Item                                                                                                                                                                                                                                                                                                                      |           |
| Dietary Food Supplement<br>(Containing 90% Ascorbic Acid)                                                                                                                                                                                                                                                                        | 24500 Kg. |
| Import Item                                                                                                                                                                                                                                                                                                                      |           |
| Ascorbic Acid                                                                                                                                                                                                                                                                                                                    | 22000 Kg. |
| RA may take subsequent consequential action accordingly. No repeat Authorisation to be given on this adhoc norm.                                                                                                                                                                                                                 |           |

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|     | Case No. M-22                                                                                                                                                                                                                                                                                                                                                           | M/s Bawa Fishmeal & Oil Co.        | Meet No/Date:<br>3/85-ALC3/2019<br>02.05.2019     | Approved |
| M22 | HQ File :<br>01/85/50/0020/AM19/DES<br>.VI                                                                                                                                                                                                                                                                                                                              | RLA File<br>:07/24/40/017/AM<br>17 | Lic.No/Ecom NO.<br>0710109659 dated<br>18.04.2016 |          |
|     | <b>Subject:</b> Request of the firm for fixation of norms for export of Fish Body Oil Finished against import of Fish Body Oil Semi Finished.                                                                                                                                                                                                                           |                                    |                                                   |          |
|     | <b>Decision:</b> NC considered the case as per agenda and based on the documents/certification furnished by the firm observed that the import item i.e, Fish Body Oil Semi Finished is not fit for consumption and accordingly on the basis of the comments furnished by the Technical Authority, i.e., Tech2. decided to fix the norms, allowing the following inputs; |                                    |                                                   |          |
|     | Export Item                                                                                                                                                                                                                                                                                                                                                             |                                    |                                                   |          |
|     | Fish Body Oil Finished                                                                                                                                                                                                                                                                                                                                                  |                                    | 834.00 MT                                         |          |
|     | Import Item                                                                                                                                                                                                                                                                                                                                                             |                                    |                                                   |          |
|     | Fish Body Oil Semi Finished                                                                                                                                                                                                                                                                                                                                             |                                    | 917.40 MT                                         |          |
|     | RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                                                                                                                |                                    |                                                   |          |

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| M23 | <b>Case No. M-23</b>                 | M/s Manorama Industries Limited  | Meet No/Date: 3/85-ALC3/2019<br>02.05.2019 | Approved |
|     | HQ File :<br>01/85/171/0004/AM20/DES | RLA File<br>:03/95/040/00049/AM2 | Lic.No/Ecom NO.<br>11/05/0004/45700/06     |          |

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 Directorate General of Foreign Trade  
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| .VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | 0 | 05/6456     |  |
| <b>Subject:</b> Application for issuance of Advance Authorization under para 4.6 submitted by M/s Manorama Industries Limited for export of “Illipe Crude Oil” against Import of “Illipe Kernel ”.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |   |             |  |
| <b>Decision:</b> NC considered the case as per agenda and based on the comments furnished by the Technical Authority, i.e., Tech2. decided to fix the norms, allowing the following inputs;                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |   |             |  |
| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |   |             |  |
| Illipe Crude Oil                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |   | 1125.00 MT  |  |
| Import Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |   |             |  |
| Illipe Kernel<br>(48% Oil Content)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |   | 2343.375 MT |  |
| Note:<br><ol style="list-style-type: none"><li>1. For any variation in the oil content in imported Illipe Kernel, the norms can be derived on inversely proportional basis i.e., Higher the % oil content, Lower will be the norms and vice-versa.</li><li>2. In the present case, RA will workout the norms on actual oil content in imported Kernel as per COA from the Foreign Supplier on each import consignment relevant to present AA.</li><li>3. The above fixation of adhoc norms is valid for present application under para 4.06 &amp; norms are valid for one year from the date of uploading the minutes in DGFT website.</li><li>4. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.</li></ol> |   |             |  |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |   |             |  |

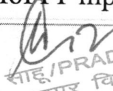
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| M24                                                                                                                                                                                                                                                    | <b>Case No. M-24</b>                         | M/s VK Chander Shekhar & Co. | Meet No/Date: 3/85-ALC3/2019<br>02.05.2019       | <b>Approved</b> |
|                                                                                                                                                                                                                                                        | HQ File :<br>01/85/171/00001/AM20/D<br>ES.VI | RLA File :                   | Lic.No/Ecom NO.<br>18/99/000/42900/0601<br>/7396 |                 |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 submitted by M/s VK Chander Shekhar & Co. for export of "Walnut Kernels(Chandler Variety)" against Import of "Walnut in Shell (Chandler Variety)".                   |                                              |                              |                                                  |                 |
| <b>Decision:</b> NC considered the case as per agenda and noted that a number of firms e.g., M/s Kashmir Walnuts, M/s Hansraj Exports , M/s Kashmir Walnut Overseas Pvt. Ltd., M/s VKC Nuts Pvt. Ltd., M/s Amar Singh & Sons, M/s Karamhans Foods Pvt. |                                              |                              |                                                  |                 |

  
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|  | <p>Ltd. etc. are importing Walnut in Shell (Chandler Variety) for export of Walnut Kernels (Chandler Variety). Walnut under HS Code 08023100 has a duty of &gt;30% &amp; falls in the ineligible category under Para 4.11(a)(iv) of FTP. Therefore, as per present Policy, every exporter needs to approach the Norms Committee for prior fixation of adhoc norms under Para 4.06 of HBP.</p> <p>All applications are processed based on MoFPI inputs &amp; NC has been fixing adhoc norms uniformly allowing import of 100 Kgs. of Walnut in Shell (Chandler Variety) for export of 49 Kgs. of Walnut Kernels (Chandler Variety).</p> <p>NC, keeping in view the number of applications under Para 4.06 HBP being received on a regular basis, the same IO recommendations by MoFPI etc. in past cases, recommends Standardisation of adhoc norms, already fixed in the past, in similar cases to DG, i.e.,</p> <p>Import Item: Walnuts in Shell (Chandler Variety) 100 Kg.</p> <p>Export Item: Walnut Kernels (Chandler Variety) 49 Kg..</p> <p>NC also recommends that the export item 'Walnut Kernels' should be placed in Appendix 4J i.e., Pre-import condition and reduced EO period of 6 months.</p> |
|  |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |

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|     | <b>Case No. M-25</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | M/s Kashmir Walnut Overseas Pvt. Ltd.  | Meet No/Date:<br>3/85-ALC3/2019<br>02.05.2019                        | <b>Approved</b> |
| M25 | HQ File :<br>01/85/171/00069/AM19/DE<br>S.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :<br>18/24/040/00006/AM1<br>9 | Lic.No/Ecom NO.<br>18/05/001/46900/05<br>91/9494 dated<br>12.01.2019 |                 |
|     | <b>Subject:</b> Application for issuance of Advance Authorization under para 4.6 submitted by M/s Kashmir Walnut Overseas Pvt. Ltd. for export of "Walnut Kernels (Chandler Variety)" against Import of "Walnuts in Shell (chandler Variety)".                                                                                                                                                                                                                                                                                                                                                                                        |                                        |                                                                      |                 |
|     | <b>Decision:</b> NC considered the case as per agenda and noted that a number of firms e.g., M/s Kashmir Walnuts, M/s Hansraj Exports, M/s Kashmir Walnut Overseas Pvt. Ltd., M/s VKC Nuts Pvt. Ltd., M/s Amar Singh & Sons, M/s Karamhans Foods Pvt. Ltd. etc. are importing Walnut in Shell (Chandler Variety) for export of Walnut Kernels (Chandler Variety). Walnut under HS Code 08023100 has a duty of >30% & falls in the ineligible category under Para 4.11(a)(iv) of FTP. Therefore, as per present Policy, every exporter needs to approach the Norms Committee for prior fixation of adhoc norms under Para 4.06 of HBP. |                                        |                                                                      |                 |
|     | All applications are processed based on MoFPI inputs & NC has been fixing adhoc                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                        |                                                                      |                 |

  
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norms uniformly allowing import of 100 Kgs. of Walnut in Shell (Chandler Variety) for export of 49 Kgs. of Walnut Kernels (Chandler Variety).

NC, keeping in view the number of applications under Para 4.06 HBP being received on a regular basis, the same IO recommendations by MoFPI etc. in past cases, recommends Standardisation of adhoc norms, already fixed in the past, in similar cases to DG, i.e.,

Import Item: Walnuts in Shell (Chandler Variety) 100 Kg.

Export Item: Walnut Kernels (Chandler Variety) 49 Kg..

NC also recommends that the export item 'Walnut Kernels' should be placed in Appendix 4J i.e., Pre-import condition and reduced EO period of 6 months.

Date:28.05.2019  
Place: New Delhi

  
(Pradyumna Sahu)  
Foreign Trade Development Officer

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